

ITEM NO.24

COURT NO.15

REVISED
SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 23504/2019

(Arising out of impugned final judgment and order dated 08-10-2018 in CRLA No. 1029/2017, in CRLA No. 1122/2017 AND in CRLA No. 14/2018 passed by the High Court Of Delhi At New Delhi)

THE STATE (NCT OF DELHI)

Petitioner(s)

VERSUS

RAMESH @ PINDARI ETC.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.125464/2019-CONDONATION OF DELAY IN FILING and IA No.125466/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.125467/2019-EXEMPTION FROM FILING O.T. and IA No.125465/2019-CONDONATION OF DELAY IN REFILING)

Date : 26-08-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE INDU MALHOTRA
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Ms. Pinky Anand, ASG
Ms. Sumit Teterwal, Adv.
Mr. Rahul Tyagi, Adv.
Mr. B. V. Balaram Das, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Original record be requisitioned.

(NEELAM GULATI)
COURT MASTER (SH)

(RAJINDER KAUR)
BRANCH OFFICER

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HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Dr. Rajiv Nanda, Adv.
Mr. B. V. Balaram Das, AOR

For Respondent(s)

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Delay condoned.

Leave granted.

Original record be requisitioned.

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